

THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1994

As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 30th March, 1994.

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 30th March, 1994.

Delhi  
Dated the 31st March, 1994



(CHARTI LAL GOEL)  
Speaker

Legislative Assembly of the  
National Capital Territory of  
Delhi

THE APPROPRIATION (VOTE ON ACCOUNT)  
BILL, 1994

Bill No. 6-F. of 1994

(As passed by Legislative Assembly of National Capital Territory of Delhi)

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to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the months of April and May, 1994.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the 45th Year of the Republic of India as follows :-

Short Title.

1. This act may be called the Appropriation (Vote on Account) Act, 1994.

Vote on account for Rs.486,35,50,000/= out of the Consolidated Fund of the Govt. of National Capital Territory of Delhi for the months of April and May, 1994.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the Schedule amounting in the aggregate to the sum of four hundred eighty six crores thirty five lakhs and fifty thousand rupees, towards "Vote on Account" for defraying the several charges which will come in course of payment during the months of April and May, 1994 in respect of services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.

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THE SCHEDULE

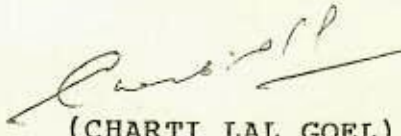
(See Section 2 and 3)

(Rs. in Thousands)

(1)	(2)	SUMS NOT EXCEEDING			
		Voted by the Legislative Assembly (3)	Charged on the Consol- idated Fund (4)	Total (5)	
1	Legislative Assembly	Revenue	2000	67	2067
2	General Administration	Revenue	14117	950	15067
3	Administration of Justice	Revenue	47833	14050	61883
4	Finance	Revenue	37533	..	37533
5	Police	Revenue	439150	717	439867
6	Education	Capital	3833	..	3833
		Revenue	694283	200	694483
7	Medical and Public Health	Capital	4418	..	4418
		Revenue	256150	117	256267
8	Social Welfare	Capital	3333	..	3333
		Revenue	101208	17	101225
9	Industries	Capital	128958	..	128958
		Revenue	25796	333	26129
10	Development	Capital	5204	..	5204
		Revenue	136664	50	136714
11	Local Self Govt. and Public Works Department	Capital	130536	633	131169
		Revenue	900912	..	900912
--	Public Debt	Capital	1786622	120767	1907389
12	Loans to Govt. Servants	Capital	..	16	16
		Capital	7083	..	7083
TOTAL		:-	4725633	137917	4863550


I hereby certify that this Bill is a Money Bill for the purpose of section 24 of the Government of National Capital Territory of Delhi Act, 1991.

Delhi  
Dated the 31st March, 1994

  
(CHARTI LAL GOEL)  
Speaker  
Legislative Assembly  
of the National Capital  
Territory of Delhi

I assent to this Bill.

Delhi  
Dated the 1994

  
(P.K. DAVE)  
Lt. Governor of  
National Capital Territory  
of Delhi



The Legislative Assembly of the National Capital Territory of Delhi

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to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the months of April and May, 1994

(As Passed by the Legislative Assembly of the National Capital Territory of Delhi)